

✓

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-356/ND/2018

In the matter of :

Auraa Coordination & Productions (P) Ltd

.. PETITIONER

Vs.

Chiki Web (P) Ltd

. . RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 18.7.2018

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the Operational Creditor is present and represents that an attempt of service was made through India Posts as well as **through e-Mail process as provided under** the relevant Rule, namely, IBBI (Application to Adjudicating Authority) Rules, 2016. However, the affidavit which has been filed under Section 9 (3) (b) under IBC Code, 2016 does not reflect the statement made by the petitioner/Operational Creditor. The petitioner is directed to file a better Affidavit giving full details of notices served by the Operational Creditor under different mode and attempts made from time to time to serve the Corporate Debtor and all compliances be done within 2 weeks.

Post the matter on 23.8.2018.

-Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit